immediate help if they are to survive. Their lands must be reclaimed before the next crop-season. They must be supplied with high-yielding variety of seeds and fertilisers. The relief assistance must be on a war-footing. I request that the hon. Minister of Agriculture should be guided only by the motive of relieving the distress of the people.

Before I conclude, I would remind him of the irreparable loss suffered by Palghat District in particular to the tune of a crore of rupees—which must be compensated and in general the financial needs of the Kerala Government to alleviate the agony of the people

SHRI SURJIT SINGH BARNALA: I was reminded of the furious cyclone and its speed on hearing the speech. I am very thankful to the hon. Member for describing the calamity in his area. He has again and again mentioned that people living on the coastal areas should also be looked after and that we should provide relief to them also. As I have stated earlier, relief will be provided to everybody—may be he is living on the coastal area or inland area. But for the time being, we are not thinking of giving any compensation, we are thinking of only relief. We will be providing all types of relief, wherever it is necessary including his constituency. He has made no specific points. I assure him that relief will be provided in his constituency also.

SHRI VAYALAR RAVI: He has made a specific point that many fishing boats have been destroyed and that people are starving. What are you going to do in that regard?

MR. SPEAKER: He has stated that he will examine that.

SHRI K. A. RAJAN (Trichur): Another important point he has mentioned is about rice allotment.

SHRI SURJIT SINGH BARNALA: I was told that Kerala Government is providing food to those people. Today I have passed an order that one thousand tonnes of wheat should be immediately given free of cost.

15.12 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANT—*Contd.*

(ii) REPORTED LARGE SCALE INFLUX OF REFUGEES FROM BANGLADESH

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a notice. I rise on a point of order. I would like to say that under Rule 41, sub-rule (xix), this Call Attention motion should not have been admitted. I have an apprehension that you have lost sight of this particular provision and admitted this motion. Sub-rule (xix) of Rule 41 reads:

> "It shall not refer discourteously to a foreign country."

Now, the call Attention motion is to call the attention of the Minister of External Affairs to the reported large scale influx of refugees from Bangladesh to India—that part is alright—and the reported execution by Bangladesh Government of some repatriates from India. Sir, how can we sit in judgement about what they do in their own country. The second point is, if India wanted to grant asylum to those who are seeking political asylum, it is within our rights to say 'yes' or 'no'. You can allow or disallow them. But once a Bangladesh citizen goes back to Bangladesh, what they do there is purely their internal affair. How can we in this Parliament sit in judgment over the action of another duly constituted government and create disaffection between the two countries? I am afraid you have lost sight of this particular

[Shri Jyotirmoy Bosu]

provision. This calling attention, if allowed, will be highly irregular as it will violate the basic provision of the rules. Secondly, we shall be used as an instrument for creating disaffection with our next-door neighbour with whom we have friendly relations. I oppose the admission of this calling attention.

SHRI SAUGATA ROY (Barrackpore): This calling attention has nothing to do with the internal affairs of Bangladesh. An assurance was given that nobody will be pushed back. Even after that, they were pushed back and executed. It is not an internal affair of Bangladesh. It is an important matter and on the ground of rules, you cannot overrule it. It is a human problem. It has been raised in the House earlier and it is an important matter to this country.

SHRI VAYALAR RAVI (Chiraymkil): I oppose the point of order raised by Shri Bosu. I do not think we are intervening in the matters of a friendly State. The main thrust of the motion is entirely different. There are many people including Dr. Subramaniam Swamy who took so-called political asylum in America and other places. Thousands of people came from Bangladesh seeking political asylum and are staying here. In the name of friendship with a neighbouring country, you are pushing them back. When you push them back, you are allowing them to be butchered. That is the point to be discussed. Is it fair on the part of a democratic government to throw back the people and allow them to be shot down on the border with Bangladesh? We are not discussing the internal affairs of Bangladesh but only the policy and action of this government.

MR. SPEAKER: Mr. Bosu said that I have lost sight of the rule. I am afraid that Mr. Bosu, who is very studious, has lost sight of the fact that rule 41 refers to questions. We are on rule 197.

SHRI JYOTIRMOY BOSU: I beg your pardon, Sir. The member will be putting questions to the minister.

MR. SPEAKER: This is a calling attention. I have gone through it.

SHRI JYOTIRMOY BOSU: I only uttered a word of caution.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): The point of order is unreasonable and untenable. The calling attention motion does not relate to what is happening inside Bangladesh. Some citizens of Bangladesh have taken refuge in our country. Our government is handing them over there. This calling attention is related to the action of this government in handing them over there. It is not about butchering in Bangladesh. My submission is that the Calling Attention motion relates only to the action of our Government and handing over the refugees to Bangladesh......

MR. SPEAKER: No, no. It does not relate to that.

(*Interruptions*)

SHRI KANWAR LAL GUPTA (Delhi Sadar): You have been allowing all the Members to speak on this. I request you not to allow anybody to speak on the Calling Attention motion. Our names are there. Otherwise what is the use of our putting questions?

MR. SPEAKER: You will be putting questions. I have not allowed them to speak. They are only speaking on a point of order.

SHRI CHITTA BASU (Barasat): I want to submit that the point of order is by Mr. Jyotirmoy Bosu. This motion has got nothing to do with the internal situation in Bangladesh. Secondly, it is very much clear in the motion itself that some citizens of Bangladesh came to India and sought asylum.

MR. SPEAKER: I am not allowing you to speak.

SHRI CHITTA BASU: No, you cannot say that. They are repatriates from our country. It has got nothing to do with the Bangladesh situation. It is because of certain action taken by our border security force that they have been pushed into another State and something else happened.

(Interruptions)

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Speaker, for once at least I must say that my friend, Mr. Jyotirmoy Bosu, has gone wrong on this point.

SHRI JYOTIRMOY BOSU: Not at all.

PROF. P. G. MAVALANKAR: I am afraid his interpretation of the rules and directions as laid down is not in conformity with the rules and practice of this House. I do not want to go ino the merits at all. I only try to help you by suggesting this much and that briefly is that this Calling Attention notice refers primarily and substantially to what is happening and what continues to happen for which the Government of India are responsible and therefore, this Calling Attention motion is within the rights of the House.

SHRI JYOTIRMOY BOSU: No mention of the Government of India is there.

PROF. P. G. MAVALANKAR: What comes with regard to the Bangladesh Government is only incidental and if you please see the wording, you will find that the word used is "reported". There is no direct reference. And if we take Mr. Jyotirmoy Bosu's point of view, we cannot discuss in this House many problems about other countries. After all, we must see that the main responsibility is ours. Only incidentally, it is that

SHRI JYOTIRMOY BOSU: Sir, about your observation, with your permission may I read sub para (2) of Rule 197 of the Rules of Procedure....

SHRI SAMAR GUHA (Contai): Sir, your indulgence is being used too much. You should control this House. I do not know what has happened. This man is standing every time. He feels whatever he likes he can do. What is it? You should control the House. There should be some limit to everything.

SHRI KRISHAN KANT (Chandigarh): Mr. Speaker, Sir, I think Mr. Jyotirmoy Bosu had not taken the correct stand after what he has seen in 19 months. The Indian situation was discussed in the Commonwealth countries of Australia and England. They are friendly countries to India. On the aspect of the rules of procedure also, I think he has gone wrong. But, Sir, when the question of human rights is concerned, when there is a question of something which has happened, this Parliament must rise above its rules and discuss this thing and I must congratulate you for having allowed discussion on this. So, I think the point raised by him will be rejected by you.

MR. SPEAKER: The point of order is over-ruled. Now Mr. Samar Guha may speak

SHRI SAMAR GUHA (Contai): Before I call attention to this motion, I must say that I am terribly shocked by the observation made by my friend Shri Jyotirmoy Bosu. I do not know whether it is his individual opinion. If it is the projection of the opinion of his party, then the Central Government must take serious note of the mentality (*Interruptions*) because he is not so naive as to press it under cover of the rule.

MR. SPEAKER: The rule does not

SHRI SAMAR GUHA: If it is the party opinion, there is a political line; and he was projecting that political line on the floor of this House to stall this. I have many reports. I do not want to say anything. First I have to ascertain from his party leaders whether it is the political view; then certainly I will not hesitate to attack that political view and expose that political view, if my apprehension proves correct. But to-day I will take it only as an individual opinion that has been expressed by an over-zealous and over-enthusiastic friend of mine. (*Interruptions*)

MR. SPEAKER: Order, order.

SHRI SAMAR GUHA: I call the attention of the Minister of External Affairs to the following matter of urgent public importance—and I request that he may make a statement thereon:

> "The reported large scale influx of refugees from Bangladesh to India and the reported execution by Bangladesh Government of some repatriates from India."

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): Mr. Speaker, Sir. The Government of India have seen newspaper reports stating that recently there has been a large scale influx of Bangladeshi nationals into India. These reports do not appear to be based on facts and are generally exaggerated.

Ever since Partition, there has been some migration of the erstwhile Pakistani and later Bangladeshi nationals into the neighbouring states of India. Historically also there have been movements of population, particularly of people belonging to the same ethnic group living in this area.

As the House is aware, there was a large scale influx of refugees into India during the liberation war in Bangladesh. Most of these refugees returned to their country after Bangladesh emerged as a sovereign national entity. Since then, Bangladeshi nationals who have been crossing over to India are either those who come with valid documents or those who enter illegally. Those who enter or stay in India illegally are not, therefore, treated as refugees:

The Indo-Bangladesh border is more than 4,000 kms. long running through difficult terrains at a number of places. Despite the arrangement made by the Government for preventing infiltration it is impossible to put every stretch of this long border under surveillance and intercept each and every infiltrator. Moreover, a number of Bangladeshi nationals who come to India with valid travel documents do not return to their country and stay here illegally. It is difficult to trace these illegal migrants because, among others, of their common ethnic origin. It is, therefore, extremely difficult to know the exact number of persons who have entered or are staying in India illegally. However, according to the statistics available with the Government obtained through Central and State agencies, there is no evidence of any large scale influx recently of Bangladeshi nationals into India. (*Shri Samar Guha*: it is a matter of shame for the Government.) The total number of Bangladeshi nationals who were intercepted and asked to go back from January to October this year was 7,014. This figure is approximately the same as for the corresponding period of 1976 and significantly lower than the figures for 1974 and 1975.

Whereas most of the migrants to the adjoining states of West Bengal and Tripura belong to the minority communities in Bangladesh, in the migration to Assam and Meghalaya Muslims out number others. In 1977 so far Muslim migrants to Assam outnumber others by 4 to 1.

These figures have their limitations in that they do not take into account those who enter or stay in India undetected. However for want of more adequate information, we have no alternative but to rely on these figures as an indication of the trend of the migration of Bangladeshi nationals into India.

The factors responsible for migration are varied. Historical contacts between people along the border, and particularly ethnic similarity, has all along been an important factor. Developments inside Bangladesh having the effect of generating or accentuating sense of insecurity of particular sections of the population in Bangladesh, economic distress, activities of persons who make it their business to lure people out of the country etc. are some of the causes of such migration. Factors such as sowing and harvesting of crops, attraction of trade and commerce and prospect of employment sometimes account for fluctuations in the figures of migration

It is basically the responsibility of the Bangladesh Government to prevent migration outside their country. The Government of India, however, have on a number of occasions and at different levels sought to impress upon them that it is primarily their duty to check or arrest the flow of migration to India.

The Government of India on their part are maintaining strict vigilance along the border. Field units of central agencies and the State Governments concerned have been requested that they should, in addition to their regular periodic reports, inform the Government of India urgently whenever they come across any specific case of a substantial increase in the number of migrants.

It is also important to underline that any attempt to treat illegal entrants as refugees and to exaggerate this problem can have serious implications for Indo-Bangladsh relations and for maintaining hormony and peace in the two countries. I would, therefore, like to urge Hon'ble members to observe restriant on this matter and to try to appreciate the problem in its proper perspective.

After the August 15, 1975 coup and the events following it, a number of Bangladeshi nationals crossed over to India and took shelter here. Some of them have since gone back to their country on their own accord. Hon. Members will appreciate that treatment to be meted out to these Bangladeshi nationals by the Bangladesh Government falls within their domestic jurisdiction and India cannot but follow a policy of non-interference in this regard. It would also be appreciated that there are obvious limitations to our being able to obtain information on the manner in which these Bangladeshi nationals have been or are being treated after their return to their country.

SHRI SAMAR GUHA: Sir, I would have joined the clapping for our young Minister for his maiden statement in this House, but it is known to us all that he has made a doctored statement, a statement which is not his own, because the question of Bangladesh is being dealt with by the Prime Minister himself. It is known to everybody; it is known to me and it is known to the world.

I am not talking today as a party member, or as a member belonging to the Janata Party. I want to talk as an unfattered man, a man with a conscience, derived from the freedom struggle and as a man having the fortune of sitting at the feet of many leaders, great men, of our country. Sir, today I do not call it as a mere Call Attention; I call it as a Call Attention to the conscience of our nation. That conscience, I want to remind you, had its expression on the night of 15th August, 1947. That conscience manifested itself through the

[Shri Samar Guha]

speech of our first Prime Minister, through what Pandit Nehru said at midnight. He said:

"we think also of our brothers and sisters who have been cut off from us by political boundaries, and who unhappily cannot share at present in the freedom that has come. They are of us and will remain of us whatever may happen, and we shall be sharers in their good and ill fortune alike."

It was a pledge on behalf of the whole nation, a pledge that the whole Indian people had given to the people who were severed from three thousand years of history of our country.

The conscience of this nation also manifested itself through the speech of Mahatma Gandhi, I quote:

"My friends ask whether those who being mortally afraid or otherwise leave Pakistan will get shelter in the Indian Union. My opinion is emphatic on this point: such refugees should get proper shelter in the Indian Union and *vice versa*.'

I also draw the attention of Mr. Vajpayee to what one of the Central Ministers of the first Government of India, Dr. Shyama Prasad Mukherjee, said. He said:

"We have a great responsibility towards the Hindus in East Pakistan and that must be discharged.... If they fail to do so, they will be guilay of the grossest betrayal."

That is the reason why I said that today I am appealing to the conscience of the nation, not of this House alone.

Just now we have talked about the natural cyclone which came without any notice, but, through you, I want to warn my respected Prime Minister, Shri Morarjibhai, and also this House and the people all over India, that there may be a political cyclone which may burst out in an explosive manner, that may create more devastation not only in the eastern region, but for our whole country and nation.

There are many who rhetorically talk of secularism, but our ideology, our sacred objective of secularism, is interlinked with the prospect of secularism in Bangla Desh; the fate of the minorities in Bangla Desh is linked with the prospect of secularism there. That secularism and democratic freedom are in great danger today. I have no hesitation in saying that I come from there, I had been there. I had been working there. It was ten years before 1971 that I wrote the book "Independent Bangla Desh", forecasting that independence would come to Bangla Desh. Then people ridiculed me. Today I want to warn them that the things that are happening in Bangla Desh are worse than what happened during Ayub's regime and the regime of Yahya Khan. Thousands of patriots who fought for the liberation of their country are in jail. What happened to Bangla Bandhu and his colleagues is known to us.

Many people are talking of non-interference, but who are the refugees? From where have they come, these 70 lakhs? They have come from Bangla Desh. Have they have not interfered with us? They are still coming. Thirty years cannot wipe out the relations of so many thousands of years between brothers on this side and that side. You cannot compare the issue of Bangladesh with the issue of Iran and any other country on the usual accepted formal diplomatic norms. In historic relations, in cultural relations, in economic relations, in social relations we are one. Maybe politically we are divided but in all respects we are one and undivisible. It will be purile to say that we have no right to utter a word in relation to the happenings inside Bangladesh. When we were inside jail, everyday we were hearing BBC and all the papers in London, in

Germany, in Berlin were flashing news in defence of the democratic struggle in India. Even the President of America, the Prime Minister of Germany, the Prime Minister of Australia and many other countries and the Socialist International which represents ruling parties of many countries had a conference and passed resolutions. Therefore, it will be absolutely wrong to say that we have no right to say a word about Bangladesh, the danger from which may involve us and create a terrible problem for us.

Now, there are two parts of the question—one on the execution of repatriates from Bangladesh and the other on exodus. I will take the first part. I am not raising it for the first time. For four months, I have written lot of letters to the Prime Minister and to Shri Vajpayeeji. There is a big file with the Prime Minister of my letters. I have explored all the possibilities to see whether the problem could be solved. When the Janata Government came, they adopted a new policy. You know after the killing of Mujib and his other colleagues, thousands of persons who belonged to secular forces and National Awami League crossed over to India. When the Janata Party came into power, a policy was adopted that they would not be allowed to stay in India. When this policy was adopted, Assembly elections were going on. Then some over jealous BSF people forcibly pushed out many people. Now, I can say that many enclaves were in possession of freedom fighters. Unfortunately, due to the policy adopted those enclaves were cleared out due to our failings and hundreds of persons were killed then. I brought this matter to the notice of the President. Fortunately, he agreed that nobody should be allowed to be pushed out. The matter more or less, stopped thereafter, and there was no forcible ejection or any Bangladesh people who had taken shelter in India. But then another thing happened. Ziaur Rehman gave a categorical assurance to the Prime Minister that if those Bangladesh people who have taken shelter in India, went back to Bangladesh, he would not take any penal or repressive measure against them and he would first open a reception camp near the border. Many got this assurance from our Prime Minister that they would not be penalised and they went back. In the month of June, 16 persons were killed. I read out their names:

Elisan Marak, Shushil Kumar Dutta, Fanesh Sangma, Abul Kashem Hendri Sangma, Abdul Jabbar, Kali Kaesher Biswas, Habib Mian, Serajul Islam, Mujibur Rahaman, Rafail Marak, Sariatullah, Bachu Mia. Kasam Ali, Keshal Lai and Santu Roy.

When I wrote to them, the BSF people brought a person by the name Bachu Mia or some other—a different person—and I was told that here was the man. How could this appear in the Press? That is absolutely wrong. That man was killed. I have another report that a person in the cantonment of Chittagong has been brutally killed there.

About those repatriates, very recently, just a month before, I received a pathetic letter from the one who was going to be executed the day after. He has made a pathetic appeal to India and the Indian Prime Minister saying, "On Ziuar Rehman's assurance, we have come to Bangladesh. Tomorrow, the day after, we will be executed in the Kudumulla cantonment near Dacca". Out of 126 people, 40 people with Mr. M. A. Zalil as their head, wo crossed into Bangladesh on an assurance from Ziaur Rehman have been executed there. This is the information we have got. We do not know other information. I want to know from the Government what is their reaction to this aspect of the matter. Why has the Prime Miniser allowed himself to be involved with the head of a military junta who has neither commonsense nor any sense or patriotic sense. He has

[Shri Samar Guha]

only a sense of usurping power. Why does he rely on them? I am sorry to say that this much of a simple reliance on the words of any head of the dictatorial regime will not pay. I do not mean to say that you jump over to Bangladesh to liberate them with our army. I do not suggest that. But if we cannot help them, at least we should not push them out of India to be executed by a butcher, a butcher of democracy in Bangladesh, a butcner of secularism in Bangladesh. That is on part.

The other part is that I can hardly *imagine such a heartless, inhuman,* unhistoric, even untruthful statement, as regards the refiugee exodus from there. What are the factors responsible for creating a sense of insecurity in the minds of people there? The Prime Minister knows it Shri Vajpayee knows it. In what restraint what proper perspective, have you spoken? It is a distortion of facts; it is a concealment of facts; it is an untruthful statement. Is it a proper perspective? Certainly not. I have got the facts. I do not want to bother you with those facts. I will give you just a part of those facts. All the documents are with me. What are the factors responsible for the exodus? Why are the people coming from there?

The one factor is that recently the Bangladesh Government has made a statement that the number of minorities is only 60 lakhs which is absolutely a distortion of truth, a fact of concealment. At the time of 1971, about one crore refugees came from Bangladesh out of which 97 lakhs were non-Muslims. They came from the border areas. After the liberation, when I went inside Bangladesh, I found that the minorities, non-Muslims, were not evacuated from the interior. If 97 lakhs went back and, if you say, 70 lakhs were there, then at least 1½ crores of people are there. But they have said that there are only 60 lakhs people. Why? In the 1971 Census, non-Muslims were not enumerated. In the recent voters list, in the Panchayat elections, in the Municipal elections, non-Muslims have not been enumerated. It is because non-Muslims were solidly behind the secular forces because they knew that that if there was secularism in Bangladesh, then there was a future for them in Bangladesh, and, if there was no secularism in Bangladesh, they would have no future in Bangladesh.

What is the cause of a sense of insecurity? The first cause is that Bangladesh has been declared a Theocratic State. The Constitution that *was adopted by Sheikh Mujibur Rehman* has been changed. Now they are weeping. It is a politics of religious fanaticism. Everywhere there is a politics of religious fanaticism. That has created a sense on insecurity. Many important political leaders are kept in jail.

At the time of the 1971 Pakistan regime, all the important temples of Dacca and other places were completely destroyed Sheikh Sahib promised that they would be rebuilt. There is not even a single religious institution which they have rebuilt. A lot of persecution is going on. I have given facts and figures to the Minister concerned. You know about the 1950 Nehru-Liaquat Ali Pact. At that time, what was the Pact? The Pact was that those minorities who had migrated to India from West Pakistan and those minorities who had migrated from East Pakistan to India would have the right to their immovable property, to their industry, to their trade to their banking accounts and everything. Now, what is the present position. Now almost all the industries are owned by minorities there; big traders are owned by them; more than 65 per cent of these things (urban property) are owned by them. More than 71 per cent of the land and other things are owned by them. A Property Act was promulgated there. Forcibly all the buildings, land, agriculture and other things are taken

away by them. All the housed have been requisition. There has been an Acquisition Act. Recently, there has been a Non-Residence property Act. What is the meaning of it? Almost all of Bangladesh's minority families are divided. If a single member crosses into India, immediately the whole property will be confiscated; it has been confiscated. Then there is a forcible occupation of land. Everything has been taken away from them. Where will they live? What will they do? Most of the people who are living in Bangladesh are Harijans and SCs. I want to tell Mr Jagjivan Ram. I have heard many things about it. I have heared that he had a lot of talk with Sheikh Mujibur Rehman there and had cultivated friendship without knowing the fate of Harijans and SCs.

Then there is another cause of a sense of insecurity. There is no IG or any other important police officer belonging to non-muslim community or the minority. There is no important officer in the administration belonging to no-Muslim community. We have betrayed them. Let their voice, who have been betrayed, be heard on the Floor of this House, before the nation and before the country. Their complaints are: no khana any where. How many District Magistrates belonging to the non-Muslim community, IGs or other important police officers are there? There had been 3-4 Deputy Commissioners. All of them have been demoted. They have been made mere clerks and brought to Dacca. The administration has been completely denuded of any responsible officer belonging to the non-Muslim community. Major-General Dutta, who played a glorious role, who was a big officer in the libration struggle—he is a non Muslim—has been deprived of his military status. He has been made a civilian, a chief, who is looking after the cases of freedom-fighter pension-holders. Other things, more serious things are also happening. I do not want to express them here. I can give positive information, factual information, to the Prime Minister and to Shri Vajpayee. The non-Muslim boys, Hindus, Christians and Buddhists, are not getting any entry into the Engineering College or Medical College or Post-graduate College. What will they do? Trade and business licences are not given to them. I have given the names. Recently many of those licences have been forfeited. What will they do? How will they live there? These are the factors.

I want to know why they take this attitude of calling them infiltrators and asking the BSF to push them out. I know the case of a lady who came here to see her only daughter. I do not want to narrate the facts: I have many facts with me. She was her only daughter living in India. She came to see her daughter She was arrested and kept in jail and after she was released, she was pushed out, back to Bangladesh. These people have been pushed back. Do you want that they should get converted? One day they will, like an avalanche, break all your barriers and come to India and create a difficult situation for you. Therefore, I am giving this political warning. A political cyclone may burst out on the eastern frontier.

If the Prime Minister and the Minister of External Affairs give an assurance on the floor of the House that those refugees from Bangladesh, those unfortunate people who are now roaming in the streets—they have come to West Bengal, they have come to Tripura, they have come to Meghalaya, they have come to Assam; I know their names, their locations, but I will not give their locations now—will not be pushed back, they will be treated—as Mahatma Gandhi said they have a right to come and stay here—as refugees, then tomorrow I will give their names, and you will see in how many thousands, in how many lakhs, they have come here.

[Shri Samar Guha]

300 to 400 young students came to me with tears in their eyes saying, 'We had our Matriculation Certificates from Bangladesh, we came here and we managed to get entry into colleges and universities; but the colleges and universities would not give us the certificates after the final examination, they want us to get the citizenship certificate, but we are not getting the citizenship certificates.' So. these boys and girls have no entry into educational institutions and if they somehow manage to get entry into educational institutions they do not get the certificates. So. the prospects of their getting employment are bleak. What will they do?

I will conclude by saying this. Do not treat the issue like an issue between India and Iran or between India and Malaysia. Treat the issue in the historical perspective—I would use the words of Mr. Kundu—in the proper prespective of history, proper perspective of our relations, proper perspective of existing situation, proper perspective of the danger that is there before secularism, proper perspective that it might create a serious situation unless you properly, carefully, judiciously and tactfully handle it without directly interfering in their internal affairs—there are 101 ways of starting pressure on Zia-ur-Rahman—to see that secular democracy is restored there and in the meantime a place for the minorities is assured there.

16 hrs.

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) : अध्यक्ष महोदय, प्रो० गुह ने जो भावनायें प्रकट की हैं, उन की मैं कद्र करता हूं। लेकिन यह कहना ठीक नहीं होगा कि बंगलादेश का मामला केवल प्रधान मंत्री देख रहे हैं और विदेश मंत्रालय से उस का कोई सम्बन्ध नहीं है।

श्री समर गुह : मैंने कहा है कि ख़ास कर देख रहे हैं।

श्री अटल बिहारी वाजपेयी : अगर ऐसा होता, तो इस समय उन की जगह ख़ाली न होती। उत्तर देने के लिए मैं खड़ा हूं। जो भी फ़ैसले होते हैं, वे संयुक्त उत्तरदायित्व के सिद्धान्त के आधार पर होते हैं और पूरे सलाह-मश्विरे के बाद किये जाते हैं।

इस ध्यानाकर्षण सूचना के दो भाग हैं। एक भाग में चर्चा की गई है कि बंगला देश से बड़ी तादाद में लोग अपना घर-द्वार छोड़ कर भारत में आश्रय लेने के लिए आ रहे हैं। मेरे सहयोगी, श्री कुन्दू ने अपने वक्तव्य में बताया है—और वह वक्तव्य केन्द्रीय सरकार की विभिन्न एजेन्सियों और पश्चिम बंगाल सरकार से प्राप्त तथ्यों के आधार पर है—कि यह कहना ठीक नहीं होगा कि अचानक बंगलादेश से आने वालों की संख्या में वृद्धि हो गई है।

16.02 hrs.

[MR. DEPUTY-SPEAKER *in the chair*]

श्री समर गुह : मैंने "अचानक" नहीं कहा। मैंने वार्निंग दी है कि भविष्य में ऐसा हो सकता है।

श्री अटल बिहारी वाजपेयी : भविष्य में क्या छिपा है, यह तो प्रो० गुह जैसे भविष्यद्रष्टा ही देख सकते हैं, मेरे जैसा मामूली आदमी नहीं देख सकता है।

श्री समर गुह : दस साल पहले मैंने एक किताब लिखी थी "स्वाधीनपूर्व बंगला"। उसे बहुत रिडिकुल किया गया था। कलकत्ता मैदान में डा० लोहिया और मैंने भाषण दिया था। मैंने दो घंटे तक स्पीच दी थी और कहा था कि भविष्य में इंडिपेंडेंट बंगलादेश बनेगा, लेकिन किसी भी पेपर में एक लाइन भी नहीं प्रकाशित हुई। शायद यह सोचा गया कि यह एक पागल की बात है।

दस साल बाद वह बात सत्य साबित हुई। मैंने भविष्य के बारे मे जो बात कही थी, वह पोलीटिकल दृष्टि से कही थी, न कि एस्ट्रालोजिकल दृष्टि से।

श्री अटल बिहारी बाजपेयी : उस समय प्रो० गुह की चेतावनी को किसी ने नही सुना, यह दुर्भाग्य की बात है। लेकिन हम उन की बात को बडे ध्यान से सुन रहे है, यह उन्हे मानना पडेगा। आशा है कि प्रेस भी उसे छापेगा और उन्हे शिकायत का मौका नही मिलेगा।

1974 में अप्रैल से लेकर दिसम्बर तक बगलादेश मे जो लोग भारत में आये, उनकी सख्या 15,278 थी। 1975 मे यह सख्या बढ कर 38,445 हो गई। 1975 मे बगलादेश मे क्या स्थिति थी, उस पर मै प्रकाश नही डालना चाहता हू—प्रो० समर गुह समझ सकते है। 1976 मे यह सख्या घटी—7,924 रह गई। इस वर्ष सख्या बढी नहीं है। लेकिन मेरा निवेदन है कि 7,014 लोगों का आना भी हमारे लिए चिन्ता का विषय है। अगर बगलादेश का एक भी नागरिक अपना घर-द्वार छोड कर भारत मे आश्रय लेने के लिए आता है, तो हमारे हृदय मे चिन्ता पैदा होती है। यह मामला लगातार हम बगलादेश सरकार के साथ उठा रहे है। यह विदेश सचिव के स्तर पर उठाया गया ढाका मे। नई दिल्ली मे बगलादेश के हाई कमिश्नर को बुला कर यह बात उन के ध्यान मे लाई गई। बगला देश के विदेश मत्री जब मुझे न्यूयार्क मे मिले तब मैंने इस की चर्चा की। हमारे प्रधान मत्री ने जब बगला देश के राष्ट्रपति श्री जियाउर्रहमान से लदन मे मुलाकात की थी तब भी यह मामला उठा था। प्रोफेसर गुहा ने 1947 के महात्मा गाधी के, पंडित जवाहर लाल नेहरू के और स्वर्गीय डा० श्यामा प्रसाद मुखर्जी के वक्तव्यों का उल्लेख किया है। मुझे डा० श्यामा प्रसाद मुखर्जी का अनुयायी होने का सौभाग्य प्राप्त है। नजरबन्दी की अवस्था मे उन की मृत्यु हुई और अल्पसंख्यकों के सवाल को ले कर उन्होंने स्वतन्त्र भारत की पहली सरकार मे त्यागपत्र दिया। हम भला इस सवाल को कैसे भूल सकते है?

लेकिन यह 1977 है। बहुत सा पानी गंगा और पद्मा मे बह गया। 1947 मे भारत का विभाजन हुआ था। 1971 मे पाकिस्तान का विभाजन हुआ। बगलादेश एक स्वतन्त्र सर्वप्रभुता-सम्पन्न राष्ट्र के रूप मे उभरा है और उस संघर्ष मे प्रोफेसर गुहा ने जो भूमिका निभाई वह मै जानता हू, वह इतिहास मे अकित होगी, यह कहने की आवश्यकता नहीं है। इसलिए उन का दुख, उन की वेदना मैं समझता हू। लेकिन वह ऐसा न समझे कि सरकार को चिन्ता नही है। अब उन्होंने एक बात कह दी कि अभी वहा जनगणना ला गई थी और यह कहा गया कि हिन्दुओं का सख्या 60 लाख है। मै पूछना चाहता हू, यह 60 लाख की सख्या बगलादेश को सरकार की किस घोषणा मे कहा कई गई?

श्री समर गुह : अखबारो मे कहा है।

श्री अटल बिहारी बाजपेयी : अखबार पर आप विश्वास करते है तो काम नही चलेगा .. (व्यवधान) . हम ने इस के बारे मे पता लगाया है। बगलादेश की सरकार की कोई ऐसी गणना नही है। सच यह है कि वहा जन-गणना ली जाती है तो हिन्दू कौन है, मुसलमान कौन है, इसका कोई हिसाब नही रखा जाता है। फिर वहा वे 60 लाख रह गए है यह किस आधार पर कहा गया?

[श्री अटल बिहारी बाजपेयी]

दूसरी बात कही कि बंगला देश को इस्लामी राज्य घोषित कर दिया गया। मेरा निवेदन है ऐसा नही हुआ। .... (व्यवधान).... मैं जानता हू क्या हुआ है। मुझे बोलने दीजिए।

SHRI SAMAR GUHA: This is the amendment of the Constitution.

श्री अटल बिहारी बाजपेयी : मुझे पता है कि क्या अमेंडमेंट हुआ है। आखिर विदेश मंत्रालय का भार प्रधान मंत्री ने मेरे ऊपर सौंपा है तो सारे तथ्यो को जानता हूं। बंगलादेश को इस्लामी राज्य घोषित नही किया गया। सैकुलर शब्द के स्थान पर उस में आलमाइटी अल्ला को रखा गया है। हम ने इस बात की ओर भी बंगलादेश सरकार का ध्यान खीचा

SHRI SAMAR GUHA. Is it not a theocratic State?

श्री सौगत राय : पूरा नाम क्या है?

श्री अटल बिहारी बाजपेयी : उस मे एक शब्द यह रखा गया है कि आलमाइटी अल्ला के बताए हुए रास्ते पर बंगलादेश चलेगा। अब आप जरा सा ठहरे। जो चीज हुई नही है उस को कहने से कोई लाभ नही है।

श्री समर गुह : जब कान्स्टीट्यूशन के प्रीऐम्बल मे आलमाइटी अल्ला का रेफ़रेंस किया गया है सैकुलर के स्थान पर तो उस को थियोक्रेटिक स्टेट कहेंगे या नही?

State-sponsored complexes of mosques are being built.

इसको आप थियोक्रेटिक स्टेट कहेंगे या नही?

श्री अटल बिहारी बाजपेयी : मैं प्रोफेसर गुहा की तरह से इन्फ़रेंस नहीं निकालना चाहता हूं। जितनी बात है उतनी कही जानी चाहिए। जब हमारे अधिकारियों ने इस तरफ ध्यान खीचा तो उन्होंने राष्ट्रपति जियाउर्रहमान का वक्तव्य हमे बताया कि राष्ट्रपति ने कहा है कि इस्लामी राज्य या थियोक्रेटिक स्टेट कायम करने का कोई इरादा नही है। हमारे राज्य मे हिन्दू मुसलमान सब को बराबर अधिकार होगा। और राष्ट्रपति ने यह भी कहा कि मै इस बात की चिन्ता कर रहा हू कि अल्पसंख्यको मे किसी तरह की असुरक्षा की भावना पैदा न हो। प्रो० गुहा शिकायत कर सकते है कि कथनी और करनी मे अन्तर है, लेकिन कथनी क्या है, इसका भी विचार करना होगा।

उपाध्यक्ष महोदय, अगर बंगलादेश से आने वालो की संख्या बढा चढा कर छापी जायेगी जो तथ्यों पर आधारित नही है तो उसके दुष्परिणाम होंगे, असुरक्षा की भावना फैलेगी और भारत मे भी उसकी अच्छी प्रतिक्रिया नही होगी। प्रो० गुहा जिस उद्देश्य को सिद्ध करना चाहते है वह उद्देश्य विफल हो जायेगा।

श्री समर गुह : मैंने 6 महीने मे सिर्फ एक स्टेटमेंट दिया है।

श्री अटल बिहारी बाजपेयी : आपने बहुत अच्छा किया लेकिन अगर आप एक भी न देते तो और भी अच्छा था।

श्री समर गुह : श्री जय प्रकाश जी के पास दो दिन बैठ कर और बात करके स्टेटमेंट दिया है, उसके पहले नही।

MR. DEPUTY-SPEAKER: Mr. Guha, this dialogue may be stopped so that others may say something.

SHRI SAMAR GUHA: I shall stop it.

श्री अटल बिहारी वाजपेयी : यह आरोप गलत है और सारी दृढ़ता के साथ मैं इसका खण्डन करना चाहता हूं कि बंगला देश में सैनिक क्रान्ति के बाद जो लोग भारत में शरण लेने के लिए आये थे उन्हें उनकी इच्छा के खिलाफ बंगला देश में ढकेल दिया गया। यह आरोप पहले भी लगाया गया था, हमने इसकी दोबारा जांच करवाई, केवल विदेश मंत्रालय का अधिकारी नहीं था, और मंत्रालय के अधिकारी सीमा पर गए और वे इस परिणाम पर पहुंचे कि जो लोग गए है वे अपनी इच्छा से गये हैं। (व्यवधान) अगर कोई जाना नही चाहता था तो उसके लिए भारत सरकार का विकल्प खुला हुआ था कि वह भारत मे राजनीतिक शरण मागता, मगर उसके साथ हमने दो शर्तें लगाई थी — एक तो उनको सीमा पर नही रहने दिया जायेगा और दूसरे भारत के भीतर बंगला देश के खिलाफ कोई राजनीतिक गतिविधि नहो करने दी जायेगी। (व्यवधान)

श्री चित्त बसु (बारसाट) : क्या करेगे, यह बताइये।

श्री अटल बिहारी वाजपेयी : चित्त बाबू, आप बीच मे बोल रहे है और मेरा चित्त बिगाड रहे है। जो नही गए वे भारत मे रह रहे है। उन्हे किसी ने उनकी इच्छा के विरुद्ध नहीं भेजा और न हम भेजेंगे। जो आश्रय के लिए भारत मे आये है उनको आश्रय देना हमारा नैतिक कर्त्तव्य है, नैतिक दायित्व है और हमने उसका पालन किया है, भविष्य में भी उसका पालन करेंगे। कैसा भी दबाव आये, जाने वालों की इच्छा के खिलाफ उनको कहीं नही भेजा जायेगा। प्रो० गुहा ने भी इस बात को माना है कि जब यह चीज सरकार के ध्यान में लाई गई . . .

प्रो० समर गुह : यह मैं मानता हूं कि उसके बाद कुछ नहीं हुआ।

श्री अटल बिहारी वाजपेयी : जो अपनी इच्छा से गए हैं वे बंगलादेश में सुरक्षित रहे, यह हमारी कामना है, हमारी इच्छा है।

श्री सौगत राय : लंदन में सीक्रेट डील हुआ था।

श्री अटल बिहारी वाजपेयी : सीक्रेट डील करने वाली सरकार को जनता ने उखाड़ कर फेंक दिया। हम जो कुछ करते हैं खुले मैदान में करते है। (व्यवधान) डा० कर्णसिह बीच में न बोलें, उस सरकार ने जो भूमिका निभाई थी मैंने इसी सदन में खडे होकर उसकी प्रशंसा की थी लेकिन गुप्तता का आरोप मेरे ऊपर न लगायें। ईट का जवाब पत्थर से देने की शक्ति हम रखते हैं। बंगलादेश की सीमा पर चोरी-छिपे जो हो रहा था मैं इस सदन के सामने रखना नही चाहता।

SHRI VAYALAR RAVI (Chirayinkil): Please do not be emotional.

श्री अटल बिहारी वाजपेयी : यह देश के हित का सवाल है, मगर प्रधान मंत्री जी पर यह आरोप लगाना कि उन्होने लदन में कोई सीक्रेट-डील की थी, प्रधान मंत्री जी के व्यक्तित्व को समझना नहीं है। प्रधान मंत्री जी मर जायेंगे, लेकिन गुप्त समझौता नही करेंगे।

मुझे खेद है, उपाध्यक्ष महोदय, मैं थोडा तैश मे आ गया, विदेश मंत्री के नाते मुझे तैश में नही आना चाहिये था, मगर पुरानी आदत अभी गई नही है।

प्रो० गुहा ने यह भी कहा कि बंगला देश में ऐसे कानून बनाये जा रहें है जिन का सीधा प्रभाव अल्प-संख्यकों पर हो रहा है और उन्होंने इस संबंध में एक सम्पत्ति संबंधी कानून का हवाला भी दिया है। मैं उन का ध्यान खींचना चाहूंगा कि जो नया अध्यादेश जारी किया गया है, उस में कोई बुनियादी अंतर नहीं किया गया है, केवल कार्यवाही जल्दी करने का प्रावधान किया गया है।

SHRI SAMAR GUHA: Don't try to convince me. I have gone through the matter very deeply.

आप जानते हैं किस के साथ मिल कर बात हुई थी। सब नाम कहना मुश्किल है। आवर बात मत कहो।

श्री अटल बिहारी वाजपेयी : मगर वह कानून किस तरह से कार्यान्वित किया जा रहा है, उस के बारे में शिकायत हो सकती है और प्रो० गुह ने उन शिकायतों की ओर संकेत भी किया है। हम ने भी उस कानून के अमल में लाने की तरफ बंगला देश को ध्यान खींचा है। मैं यहां कोई बंगला देश को डिफेंड करने के लिये नहीं खड़ा हुआ हूं मेरे पीछे से आवाज आई है। हमला दोनों तरफ से हो रहा है। लेकिन जो स्थिति है, वह बतानी होगी, उस के प्रकाश में सदन फैसला कर सकता है। यह भी कहना ठीक नहीं है कि हम बंगला देश की स्थिति के बारे में असावधान है या हम पर्याप्त प्रभाव काम में नहीं ला रहे हैं जिससे कि बंगला देश में अल्प-संख्यक सुरक्षित रहे। उपाध्यक्ष महोदय, अपने देश में अल्प-संख्यकों के साथ समानता, न्याय और कुछ मात्रा में उदारता का व्यवहार करके हम अपने पड़ौसी देशों के सामने एक आदर्श रख रहे हैं। बटवारे के समय यह प्रस्ताव आया था कि धर्म के आधार पर आबादी की अदलाबदली होनी चाहिये, लेकिन उस प्रस्ताव को स्वीकार नहीं किया गया, क्योंकि यह बात मानी गई थी कि अल्प सख्यक जिस किसी भी देश में होंगे उस देश की सरकार का संवैधानिक, कानूनी और नैतिक दायित्व होगा कि उन के जीवन की रक्षा करे, उनके सामान की रक्षा करे और उन की सम्पत्ति की रक्षा करे और भारत ने इस के अनुसार आचरण करने का प्रयत्न किया है और हम चाहते है कि बंगला देश में भी ऐसा ही हो। लेकिन प्रो० गुह मानेंगे और उन्होंने स्वयं कहा भी है कि वे बंगला देश के मामले में सीधा दखल देना नहीं चाहते, लेकिन बंगला देश को किस तरह से प्रभावित किया जा सकता है और उस को कितनी मात्रा में हम करने का प्रयत्न कर रहे हैं—यह सदन और प्रो० गुह विश्वास रखें तो समस्या उलझने की बजाय सुलझेगी ज्यादा।

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): I have the opportunity of listening to the eloquent speech of Prof. Samar Guha and the beautiful emotional reply given by the hon. Minister of External Affairs. It is a very sensitive question for those of us who have migrated to this part of our country and settled down here. It is indeed a sensitive point for us because we are the victims of our independence.

Particularly, Punjab and Bengal, after Independence, suffered much; we lost our homes; we came to this part of the country and took shelter here. You know we stayed in the railway platform. We underwent all sorts of sufferings. That is the reason why we sometimes become emotional on this particular issue. When our hon. External Affairs Minister was replying, I was looking at him being emotional. I remember at that time, in those days, when refugee influx was coming to this part of the country, he was not sitting on that side but on this side and he was advocating or championing the cause of the refugees. Some replies which he gave now are evasive. I am sorry to say so.

I also remember that the same point was also raised at that time by Shri Guha. He had spoken on those points. I would only like to highlight three points. The refugees who were pushed back to the Bangladesh were butchered. We must honour the citizens of that country who were the patriots—the freedom fighters—and they came to this part of the country because they knew that India was their friend and because India participated in their liberation movement in Bangladesh. At that time, as Shri Vajpayee just now stated. In those days, our young

men—our soldiers—played a role and they laid down their lives in the struggle for liberation of Bangladesh. In those days, the freedom fighters who took part in the liberation movement were now fighting for the restoration of democracy. When they found that there was no democracy and the democracy had been butchered there, they came over here and asked for political asylum in our country. India was always telling that they were fighting for the restoration of democracy. That is why, even the present Government—even our External Affairs Minister - has also been advocating for the restoration of democracy. If there is something going on just at the doorsteps of our neighbouring country, we cannot keep quiet. When something is going on and when the freedom fighters or patriots are butchered there, we cannot keep our emotion under check. I accuse our Government because of this reason that if these people had not been pushed back to that part of the country, they would not have been butchered and their lives could have been saved. Only on this point I accuse our Government. They should have taken a practicable stand. They are all experienced people. They know that the military junta is ruling the country, they have no faith in democracy. They can even kill the patriots or butcher those patriotic and democratic people.

There is still refugee influx. Why is it so? When there is no democracy there, when the people there are passing through this odd situation in that country and when they cannot live in honour, there is no other option but to leave their homeland, their houses and everything, their forefather's property etc. They are coming here. They do not know what is their fate here. They are coming here for the sake of their honour and to save their lives. That is why I say it is the sacred duty of our Government to have diplomatic relations with them and to have a talk with them and tell them that normal conditions should be restored in Bangladesh in such a manner that the minority communities, the democratic people, can live in this country. When our Government considers that Bangladesh is our neighbouring country, friendly country, we can definitely tell them that they should restore the normal conditions there so that the people are not crossing the borders and creating problems for us. Sir, my third point is—many Members have also spoken about it already and the Minister has also emotionally replied to it—about the question of package deal. It is the common belief of the people that when our hon'ble Prime Minister was in London there was a discussion with the President of Bangladesh about Farakka and also to send away all the freedom fighters to that country. There was such a package deal. How could those persons who championed the cause of refugees do this deal with the Bangladesh Government! Therefore, I would like the hon'ble Minister to give a categorical reply as to whether those patriots who have been sent back to Bangladesh and butchered there were pushed back to that country or they went on their own. Further, the Government of India should negotiate with the Bangladesh Government so that an atmosphere is created whereby these refugees do not come to our country. Lastly, the Government of India should send a strong note of protest against brutal murder of the patriots. It amounts to a breach of contract as they have been butchered there.

SHRI S. KUNDU: The hon'ble Member has said many things in his speech. I think most of these points have already been covered in the reply given by Shri Atal Bihari Vajpayee. I do not know why, when we try to see that some reason should drawn, some Members refuse to listen to us. Again the hon'ble Member has raised the story of 'package deal'.

SHRI ATAL BIHARI VAJPAYEE: from a secret deal it has become a package deal.

SHRI S. KUNDU: The secret deal was strongly refuted and the hon'ble Members accepted the refutation. Now, they have come to package deal. I do not know from here where will they go. As people of the country have packed them up they are also going to be packed up from here.

SHRI SAUGATA ROY: All this is irrelevant.

SHRI S. KUNDU: The Prime Minister has said that the question of Farakka was not raised in London. There was nothing about Farakka. Again he has raised the question that migrants were pushed out; it has been stated that there was no pushing back. Those who wanted to go back have gone back on their own will. The hon. Member wanted that whenever the occasion comes we give a memorandum and we discuss with them These are the various points he has taken. You say you are concerned and we are also concerned. I can assure you on behalf of the government that our concern for the refugees, if they are refugees at all, is sincere. We treat the whole problem if there is such a problem, with sympathy and care and understanding. Whenever the occasion has come we have discussed this matter. I can also assure you that if occasions arise, we will discuss this matter again. I started with the request that we should exercise some restraint on this matter; I shall repeat that request. Do such a senistive matter, I hope the hon. Members will understand not provoke or ask various questions. We are trying to develop very warn and good relations with neighbouring countries. If your aim and our aim is the same, perhaps by building up the good relations, we will be able to achieve the objective which you perhaps hinted. Therefore in this matter I will again say: let us observe some restraint.

श्री विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : उपाध्यक्ष महोदय, विदेश मंत्री ने बहुत ही भावावेश में बहुत सी बातें यहां रखीं और उनकी कई बातों से सहमत होते हुए भी मैं यह कहना चाहता हूं कि जो समस्या है, उनका कोई हल या निदान साफ तौर पर सामने नहीं आया । दो बातें उन्होंने साफ तौर पर कही हैं । एक तो यह कि अगर हमने बंगलादेश की सभी बातें जनता के सामने इस तरह रखीं तो हिन्दुस्तान में उसकी प्रतिक्रिया हो सकती है, और

श्री अटल बिहारी वाजपेयी : यह नहीं कहा ।

श्री विजय कुमार मल्होत्रा : बंगलादेश मे जो अल्प-संख्यक रहते हैं, वहां से उनका इनफलक्स बढ़ सकता है, उनमें इन-मिक्योरिटी का भाग बढ़ सकता है ।

मै यह कहना चाहता हूं कि मेरी राय मे दोनों बातो की कोई बुनियाद नही है । यह बात 30 साल से लगातार दोहराई जा रही है, और पिछले 30 साल मे लगातार यही आर्ग्यूमेंट दिये जा रहे है, जब कभी बंगलादेश या पाकिस्तान का सवाल आता है ।

1971 में एक करोड के लगभग लोग बंगला देश से हिन्दुस्तान मे आये जिसमे 97 लाख हिन्दू थे, लेकिन हिन्दुस्तान मे कोई प्रतिक्रिया इस मामले मे नही हुई । इसलिये यह कहना कि हिन्दुस्तान मे कोई प्रतिक्रिया हो जायेगी, यह कोई सैंसटिव मामला है, मैं समझता हूं कि यह अपने देश के साथ भी अन्याय करना है । हमारे देश ने कभी अल्प-संख्यकों पर इस तरह की कोई बात नहीं की । इस बात पर बंगलादेश की आवाज न उठाई जाये, मैं समझता हूं कि यह तर्क कोई मुनासिब तर्क नहीं है ।

उपाध्यक्ष महोदय, 30 साल से लगातार बंगलादेश के लोग जो यहां पर हैं, वह परपीचुअल फीयर में जिन्दा रह रहे हैं । 1947 में 3 लाख 44 हजार लोग हिन्दुस्तान में आये । मैं बहुत हैरान हूं, कुंडू साहब ने यह कहा है—

Ever since Partition, there has been some migration.

यह सम-माइग्रेशन है ? बंगला देश की 20 प्रतिशत जनसख्या शुरू के 11 सालो मे हिन्दुस्तान मे चली आई और वह कहते हैं— देयर हैज बीन सम माइग्रेशन ।

1947 मे 3 लाख 44 हजार, 1948 मे 7 लाख 86 हजार आये, उसके बाद 1950–51 मे जब यहा पर हैदराबाद का काड हुआ, हैदराबाद मे पुलिस एक्शन हुआ तो 15 लाख 75 हजार आदमी वहा से आये । उसके बाद 1958 तक 48 लाख लोग हिन्दुस्तान मे बगलादेश से आये, जो उस समय ईस्ट पाकिस्तान था । फिर 1968 तक 10 लाख और आ गये और उसके बाद फिर और बढने शुरू हो गये । 1971 मे तो 1 करोड हिन्दुस्तान मे चले आये । वहा जो लोग रहते है, वह परपीचुअल डर मे रहते है, अपहरण के अदर, बलात्कार मे, उनकी सम्पत्ति के छीनने मे और उनके साथ अमानुषता का व्यवहार हो रहा है और 30 साल मे लगातार होता जा रहा है । बीच मे 2, 3 साल रुक जाता है और फिर वह हिस्ट्री रिपीट हो जाती है ।

इस समय 8, 9 हजार आ रहे है, शुरुआत इसी तरह होती है । जो गुहा साहब ने जिक्र किया, उनकी साइकलौजी बताई, तो आज बगला देश मे यह साइकलौजी काम कर रही है कि वहा पर हर आदमी अपने आपको इन सिक्योर फील कर रहा है । उन्होने उस के कारण भी बताये है । शुरू मे सात आठ हजार आदमी आये है । स्टेटमेट के आखिर मे जो कहा गया है, उसे देख कर मुझे हैरानी हुई है ।

'Hon Members will appreciate that treatment to be meted out to these Bangladesh nationals by the Bangladesh Government falls within their domestic jurisdiction and India cannot but follow a policy of non-interference in this regard."

मै समझता हूं कि यह न सिर्फ उन लोगों के साथ विश्वासघात है, बल्कि बंगलादेश की सरकार को इस बात के लिए प्रोत्साहन देना है कि वह अपने देश की माइनारिटीज के साथ चाहे जैसा व्यवहार करे—वह उन के साथ जो ज्यादतिया कर रही है, भले ही उन्हे और ज्यादा कर दे, हिन्दुस्तान इस मामले मे दखल नही देगा ।

इस बात का क्या प्रश्न है कि यह बंगलादेश का अन्दरूनी मामला है ? वे लोग हमारे खून का खून है--ब्लड आफ आवर ब्लड एंड फ्लैश आफ आवर फ्लैश हैं, जिन के बारे मे हमारा कमिटमेट है । अगर आज यह कहा जाये कि यह बगलादेश का घरेलू मामला है, वह जैसे चाहे, वैसे उन के साथ व्यवहार करे, तो यह एक नामुमकिन बात है । कहा गया है कि हम इस बारे मे क्या कर सकते हे । दक्षिण अफ्रीका मे काले लोगो पर जो अत्याचार हो रहे है, क्या उस के कारण हम उस के खिलाफ इकानोमिक सैंक्शन्ज लगा रहे है या नही ? क्या सारी दुनिया उस के खिलाफ आवाज उठा रही है या नही ? इस लिए इस बात का कोई सवाल नही है कि जब बगलादेश मे इस प्रकार की घटनाये होती है, तब हम कहे कि यह उस का घरेलू मामला है । यह बात कहने का मतलब उन लोगो पर हो रहे जुल्म को परपेचुएट करना है ।

हमारे अपने देश मे उन्नीस महीने के दौरान जो कुछ हुआ उस के खिलाफ सारी दुनिया मे पब्लिक ओपीनियन को मोबिलाइज किया गया । जब हम अमरीका मे काले लोगो के प्रति भेदभाव की बात सुनते है, तो हमारी आखो मे खून उतर आता है । इस लिए बगलादेश मे जो जुल्म किये जा रहे है, और प्रापर्टी राइट्स को छीना जा रहा है, उन के सबंध मे कोई दूसरे कदम उठाने की जरूरत है ।

[श्री विजय कुमार मल्होत्रा]

मै याद दिलाना चाहता हूं कि एक जमाना था, जब बंगलादेश की 33 फीसदी पापुलेशन हमारे देश मे आ गई थी । आज वहां की 20 फीसदी पापुलेशन हिन्दुस्तान मे है । पार्टीशन के समय पाकिस्तान मे जितने हिन्दू थे, उतने ही मुसलमान यहा थे । हमारी पालिसी की वजह से आज भी हिन्दुस्तान मे छः सात करोड मुसलमान है, जब कि पाकिस्तान मे सिर्फ 60 लाख हिन्दू रह गये हैं । क्या उन का फोर्सिबल कनवर्शन कर दिया गया है या उन्हे मार दिया गया है ? क्या यह ह्युमैन राइट्स का सवाल नही है ? क्या यह यू० एन० ओ० मे ले जाने लायक सवाल नही है ?

मै आप को 1971 के समाचारपत्र दिखाना चाहता हू । शुरू मे हम ने कहा था कि यह पाकिस्तान का घरेलू मामला है । बाद मे हम ने कहा कि यू०एन०ओ० को इस पर विचार करना चाहिए । फिर हम ने कहा कि हिन्दुस्तान मे जो रेफयूजीज आ रहे है, उन की जिम्मेदारी यू० एन० ओ० का लेनी चाहिए । तब हम ने ह्युमैन राइट्स का सवाल भी उठाया । मतलब यह है कि जब मामला गभीर हो जाये और करोडों लोग हिन्दुस्तान मे चले आये, तब हम कहे कि यह मामला ह्युमैन राइट्स का है, और सारी दुनिया तथा यू० एन० ओ० की जिम्मेदारी है, और उससे पहले यह कहे कि यह पाकिस्तान या बगलादेश का घरेलू मामला है, यह बात ठीक नही है ।

मै विदेश मंत्री को याद दिलाना चाहता हूं कि सरदार पटेल ने एक बार पाकिस्तान को यह वार्निंग दी थी कि यदि वहा से हिन्दुस्तान मे शरणार्थियो का आना जारी रहा, तो पाकिस्तान को उन्हें बसाने के लिए जमीन भी देनी पडेगी । आज बंगलादेश की 20 परसेंट पापुलेशन यहा चली आई है, लेकिन 20 परसेंट जमीन हमे नही मिली है । दिल्ली मे ईस्ट पाकिस्तान के रेफयूजीज आज तक नही बसाये जा सके है, वे दर दर की ठोकरें खा रहे है और उन्हे अडमान या दूसरी जगहो मे बसाने की बात सोची जाती है ।

गवर्नमेंट आफ इंडिया की फिगर्ज के मुताबिक बंगलादेश के रेफयूजीज पर अब तक कुल मिला कर 591 करोड रुपये खर्च किये जा चुके है । क्या यह हमारी जिन्दगी भर की जिम्मेदारी है कि इन लोगो पर सैंकडो करोड रुपये खर्च करने चले जाये और नये आने वाले शरणार्थियो को जिन्दगी भर शरणार्थी बनाये रखे ? क्या हम बगलादेश को यह वार्निंग नहीं दे सकते है कि अगर वह अपनी माइनारिटीज के साथ ठीक ट्रीटमेंट नही करेगा, और उन लोगो को इस देश मे आने के लिए विवश होना पडेगा, तो बगलादेश को उन्हे बसाने के लिए जमीन देनी पडेगी ?

मै तो यह चाहता था कि फरक्का के फैसले के साथ इस मामले को भी तय कर लिया जाता । फरक्का के सबध मे हम अपने देश के इन्ट्रेस्ट्स का कुछ नीचा कर के भी समझौता कर ले, यह बात तो समझ मे आ सकती है, लेकिन—बगलादेश एक स्वतत्र देश है, इसमे कोई शक नही है—जो देश हमारी प्राबलम्ज को बढाये, और जो लोग कल तक हमारे देश का हिस्सा थे, हिन्दुस्तान के नेशनल्ज थे, भारतीय थे उन के साथ अमानवीय व्यवहार करे, अगर उस के खिलाफ स्ट्राग एक्शन लेना पडे और इकानोमिक सेक्शन्ज लगाने या जमीन देने की बात करनी पड़े, तो यह सब करना चाहिए । एक भी शरणार्थी हिन्दुस्तान मे अगर जायगा, एक भी वहा की माइनारिटीज के साथ जुल्म होगा तो उस का अंजाम अच्छा नही होगा, यह उन्हे क्लीअर होना चाहिए बजाय इस के कि उन्हें यह क्लीअर हो कि वे कुछ भी करते रहें, हिन्दुस्तान की गवर्नमेंट केवल तमाशबीन बनी

रहेगी और कुछ नही करेगी। मै समझता हूं कि इन सब बातो का ध्यान रखते हुए विदेश मंत्री इस हाउस को आश्वासन दे।

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मुझे खेद है कि मेरे मित्र श्री मल्होत्रा ने वक्तव्य के अंतिम परिच्छेद के अर्थ को सही रूप मे ग्रहण नही किया है। अंतिम परिच्छेद उन लोगो से संबंधित है जो 1971 मे शेख मुजीबुर्रहमान की सरकार बनने के बाद जो सैनिक सत्ता प्रतिष्ठित हुई थी उस के पश्चात भारत आए थे। उन के बारे मे हमारा कहना यह है कि वे अपनी इच्छा से गए हैं। वह पैरा सब माइनारिटीज से संबंध नही रखता। अल्पसंख्यको का सवाल हमारी चिंता का सवाल है अपने उत्तर मे मैं उस को स्पष्ट कर चुका हू। मेरी समझ मे नही आता कि यह बात उन्होंने कहा से ढूढ निकाली। अंतिम पैरा बिलकुल स्पष्ट है।

दूसरी बात—यह मुझे पसंद नही है कि बंगला देश की तुलना दक्षिण अफ्रीका या रोडेशिया से की जाए। बंगला देश की नीतियो से हमारा मतभेद हो सकता है। मगर उपनिवेशवादी जिस तरह का रोडेशिया मे है और गोरे लोग जिस तरह से दक्षिण अफ्रीका मे अन्याय और अत्याचार कर रहे है उस का हवाला दे कर हम बंगलादेश के बारे मे भारत का केस मजबूत नही करते, हम उस केस को कमजोर करते है। दक्षिण अफ्रीका, रोडेशिया या रंगभेद के प्रश्न साम्राज्यवाद के अवशेष है। उन्हे समाप्त होना चाहिए। वह अलग कोटि के है। उन के साथ हम अपने इस भूखंड के मामले को न जोडे तो ज्यादा अच्छा होगा। फिर उन्होंने यह भी याद दिलाया कि क्या करना चाहिए, सरदार पटेल ने क्या कहा था। मैं उन के सुझावो को ध्यान मे रखूगा।

श्री कंवर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, माननीय मंत्री महोदय देश के एक बहुत बैलेन्स्ड स्पीकर माने जाते है और मैं उन के साथ बचपन से रहा हू। बहुत स्ट्रेटफारवर्ड भी वह है। लेकिन आज का जो बयान है वह हमारी सरकार की नीति को साफ तरह से नही बताता है। कुछ चीजे इस मे जरूर ऐसी है जो बतानी चाहिए थी, नही बतायी गई और कुछ चीजे ऐसी है जो कही गई है वह ठीक नही बतायी गई। पूरी तरह से नही बतायी गई।

दो सवाल है इस के बारे मे। यह बात मैं मानता हू कि दक्षिण अफ्रीका का सवाल और बंगलादेश का सवाल एक नही हो सकता। मैं यह भी मानता हू कि बंगला देश मे डिक्टेटरशिप है या कुछ और है हम उस के अंदर दखल नही दे सकते। यह बात सही है क्योकि आधी दुनिया के देशो मे डिक्टेटरशिप है, मिलिट्री रूल है, उस मे हम हस्तक्षेप नही कर सकते। उन का क्या विधान है वे क्या करते है उस के बारे मे हम कुछ नही कह सकते है। लेकिन बंगलादेश के साथ हमारी समस्याए जुडी हुई है और जहा समस्याए जुडी हुई है वहा उन का आप अनदेखी नही कर सकते। दो सवाल इस के अंदर है। एक सवाल तो इन्फलक्स का है। आप ने आकडे दे कर बताए कि शायद जितना रेगुलर इन्फलक्स होता है उस मे भी कम अब है। आप भी पहले आकड़े देते रहे है आप सरकारी आकडो के कार्टिफिकेशन करते रहे है। उन के बारे मे आप के क्या विचार है यह मैं जानता हू। कम से कम आप अपने आकडो के बारे मे लोगो के विचार ऐसा न बनाए। मैं स्वय बंगाल गया था और मैंने बंगाल के दस, बारह, पन्द्रह बडे जिम्मेदार आफिसर्स के साथ बात की। जो आकडे अभी दिए गए है मैं सफाई मे कहना चाहता हू, देश के लोग उन पर बिलकुल विश्वास करने के लिए तैयार नही है। यह बिलकुल गलत आकडे है। जो इन्फलक्स की तादाद है वह बहुत ज्यादा है। जो समस्या है वह बहुत ज्यादा है। इस को अंडर-प्ले करने से मैं

[श्री कंवर लाल गुप्त]

समझता हूं देश का हित नहीं हो रहा है। यह ठीक आपने कहा कि हम हर एक की जिम्मेवारी लेते हैं लेकिन हमारी जिम्मेवारी कहां तक है। बंगलादेश से जो रेफ्यूजी आये उनके लिए हमने हिन्दुस्तान के लोगों के ऊपर टैक्स लगाया, आपको यह याद होगा, उस टैक्स के जरिए सारे देश के लोगों ने इसकी जिम्मेवारी ली थी। तो हमारे कमिटमेंन्ट्स टोटल हैं, पार्शियल नहीं हैं।

आप देखें :

I think in his statement he has tried to have a very good rope-dancing.

कहीं कहीं अगर इन बिटवीन दि लाइन्स पढ़ा जाये तो इन्होंने कुछ बातें ठीक कही हैं। पेज (2) के ऊपर यह कहते हैं :

"Developments inside Bangladesh having the effect of generating or accentuating a sense of insecurity of particular sections of the population in Bangladesh, economic distress, activities of persons who make it their business to lure people out of the country etc."

तो इसका मतलब यह है कि इनसिक्योरिटी की बात भी है। और वह जो इनसिक्योरिटी की बात है, आपकी टोटल कमिटमेंट है उसके साथ, आप उससे बच नहीं सकते हैं। यह इस देश का कमिटमेंट है, केवल जनता पार्टी का कमिटमेंट नहीं है, सारे देश का कमिटमेंट है। इसके आगे आप देखें :

"It is basically the responsibility of the Bangladesh Government to prevent migration outside their country. The Government of India, however, have on a number of occasions and at different levels sought to impress upon them that it is primarily their duty to check or arrest the flow of migration to India".

"It is also important to underline that any attempt to treat illegal entrants as refugees and to exaggerate this problem can have serious implications...."

इसके अंदर जो नीति दिखाई दे रही है, मैं समझता हूं वह नीति ठीक नहीं है और मैं उसको सपोर्ट नहीं कर सकता यह मानते हुए कि किसी के अन्दरूनी मामले में सरकार की इन्टरफेरेन्स नहीं होनी चाहिए लेकिन इसके साथ साथ मैं यह कहूंगा कि किसी भी सरकार को हमारे देश के एकोनामिक ढांचे को बिगाड़ने का अधिकार नहीं है। हमारे यहां जब लोग आते हैं तो वहां पर लोगों की इनसेक्योरिटी होती है। तो उस चीज को देखने का काम इस सरकार का होगा। 25–30 साल पहले भी यही नीति रही, उन्होंने भी यही नीति अपनाई––उसमें और इसमें मुझे कोई अन्तर नजर नहीं आया। एक ही नीति है और उसका नतीजा क्या हुआ वह भी आपने देख लिया। हम लोग बंगलादेश से बराबर की दोस्ती चाहते हैं, वे अपने यहां मार्शल रूल रखें, मिलिट्री रूल रखें या कोई रूल रखें उसमे हमें कोई सरोकार नहीं है लेकिन हम यह जरूर चाहते हैं कि जो माइनारिटीज हैं वहां पर उनकी सोशल सिक्योरिटी रहनी चाहिए। हम चाहते हैं कि एक आदमी भी इसलिए इस देश में न आये कि उसकी वहां पर सोशल सिक्योरिटी नहीं है। लेकिन हजारों की तादाद में लोग आ रहे हैं। जो संख्या यहां दी गई है वह कुछ भी नहीं है, बहुत कम संख्या है। हालांकि कुछ बातें इन्होंने स्टेटमेंट में मानी हैं जैसे कि इनसेक्योरिटी है, और भी बातें ऐसा लगता है बैलेंस्ड तरीके से रखने की कोशिश की है, मंत्री का शायद यही काम होता होगा लेकिन वाजपेयी जी बहुत अच्छे कवि भी हैं इसलिए मैं एक शेर सुनाता हूं

हुस्नफरोशी की दुकान है चिलमन,
रूपोशी की रूपोशी, नजारे का नजारा

"This chick is a shop where beauty is sold because it acts as a purdah as well as a show."

यह जो स्टेटमेंट है—यह पर्दा भी है और शो-रूम भी है । इस के अंदर कुछ चीजे छिपी भी हैं और कुछ सामने भी आती हैं, लेकिन छिपी हुई ज्यादा हैं । मेरा यह कहना है कि हम दोस्ती चाहते है, लेकिन किस कास्ट पर चाहते है ? मेरा यह चार्ज है कि आप एपीजमेंट करके उस सरकार को आगे ले जाना चाह रहे है, जिस के परिणाम-स्वरूप कभी भी ऐसी समस्या पैदा हो जायगी जो आप के काबू से बाहर हो जायगी ।

अब मैं माननीय मंत्री जी से दो तीन सवाल पूछना चाहता हू । मंत्री जी ने अपने ब्यान मे कहा है कि हम ने कई लेवल्ज पर इस चीज को टैकल करने की कोशिश की है—मंत्रालय के लेवल पर, मंत्री के लेवल पर, प्रधान मंत्री के लेवल पर । मै जानना चाहता हू—क्या किसी स्टेज पर आपने उन को अपना डिस्प्लेजर भी शो किया कि जो लोग यहा पर आ रहे है, उन का आना बन्द होना चाहिए । यह उन की जिम्मेदारी है और उस का इम्प्लीमेंटेशन ठीक नही हो रहा है । उन का कहना इस बारे मे कुछ भी हो, उन के कहने पर मत जाइये, हर एक आदमी अपनी बात कहता है, लेकिन करनी क्या है, उस पर जाना होगा । यदि आप ने अब तक डिस्प्लेजर शो नही किया है, तो क्या सरकार पार्लियामेन्ट की भावना को देखते हुए उन को अपना डिस्प्लेजर बतलाएगी? आप ने अब तक जिस लेवल पर भी यह काम किया है या जो कुछ भी आप ने उन को कहा है—आपने यह नही बतलाया कि बगला देश का उस के बारे मे रिएक्शन क्या रहा है ? वहा पर जो कुछ हो रहा है—जैसे प्रोपर्टीज का मामला है, उन्होने प्रोपर्टीज के बारे मे चाहे जो कानून बनाया हो, लेकिन प्रोपर्टीज वहा पर जबरदस्ती छीनी जा रही है, और छीन कर दूसरों को दी जा रही है । यह इम्प्लीमेंटेशन बहुत गलत है । इस के बारे मे जब आप ने उन से कहा—तो क्या उन्होंने अपने जवाब मे केवल यही बतला दिया कि कानून क्या है, या उन का कोई दूसरा रिएक्शन भी था । आप ने जिस लेवल पर अभी तक काम किया है, उस मे उन का स्वय का रिएक्शन क्या है—यह मैं जानना चाहता हूं ।

तीसरा सवाल—जब बरनाला साहब प्रधान मंत्री जी का पत्र लेकर बगलादेश गये थे, क्या उस समय भी आपने इस चीज का जिक्र किया था कि रिफ्यूजी इन्फ्लक्स हिन्दुस्तान मे बढ़ रहा है, जिस की वजह से हमारे लोगो मे डिस-कटेन्टमेंट बढ़ रहा है, यह चीज शीघ्र ठीक होनी चाहिये ?

एक बात मै बार्डर सिक्योरिटी फोर्स के बारे मे कहना चाहता हू। पिछले दिनो जब मैं बगाल गया, तो इस की बडी शिकायते मुझे सुनने को मिली कि वे लोग जबरदस्ती लोगो को वापस धकेल रहे है, मार-मार कर धकेल रहे है । क्या बार्डर सिक्योरिटी फोर्स को इस बात की हिदायत दी जायगी कि जो इस तरह से मारे हुए, पीसे हुए लोग हिन्दुस्तान मे आते है—रिफ्यूजीज की हैसियत से—उन के साथ ठीक बर्ताव किया जाय, उन को मार कर धकेला न जाये ?

आखरी सवाल—आप ने जो कुछ कहा है—मै बडी नम्रता के साथ कहना चाहता हू—लोगो की राय इस मे अलग है । इस लिये क्या सरकार इस सदन के पाच सदस्यों की एक समिति बगाल भेज कर इस की एन्क्वायरी करायेगी कि वास्तविक स्थिति क्या है और वह रिपोर्ट सदन के सामने रखी जाय । सही स्थिति हमारे सामने आनी चाहिये, क्योंकि यह एक राष्ट्रीय समस्या है, किसी पार्टी-विशेष का सवाल नही है । इस के हैण्डलिंग मे अगर कही भी गडबड हो गई तो देश पर बहुत बड़ी आपत्ति आ सकती है । मै यह भी जानना चाहता हूं कि जिन पैट्रियाट्स को वहा पर भेजा गया था, जिन को मारा गया—क्या आप ने बगला देश सरकार से उन के बारे मे पूछा? यदि पूछा तो बगला देश सरकार ने क्या जवाब दिया? जब हम ने उन को विश्वास दिलाया कि

[श्री कंवर लाल गुप्त]

उन के साथ बंगला देश में खराब बर्ताव नहीं होगा, तभी वे लोग वहां गये, उन को इस तरह से मारना बहुत गलत काम है—इस सम्बन्ध में बंगला देशवालों ने क्या जवाब दिया है ?

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष जी, मेरे मित्र श्री कंवर लाल गुप्त ने . .

श्री एम० रामगोपाल रेड्डी (निजामाबाद) . कागज देख कर बोलिये ।

श्री अटल बिहारी वाजपेयी मैं पढ़ा-लिखा हूं, इसलिए कागज पढ़ सकता हूं ।

मेरे मित्र श्री कंवर लाल गुप्त ने कुछ तो अपनी भावना प्रकट की है और कुछ उन्होंने प्रश्न पूछे हैं । मैं प्रश्नों के बारे में कुछ स्पष्टीकरण देना चाहूंगा । जब जब कोई बात हमारे ध्यान में आई है हम ने बंगला देश सरकार का ध्यान खींचा है । हम ने उन से अपनी चिन्ता भी प्रकट की है और यह भी उन से कहा है कि इस तरह की घटनाएं बन्द होनी चाहिए । बंगला देश ने हमें आश्वासन भी दिया है कि ऐसी घटनाएं बंगला देश में नहीं होने देंगे जिन से अल्पसंख्यकों में असुरक्षा की भावना बढ़े ।

श्री कंवर लाल गुप्त ने यह भी कहा है कि जो आते हैं उन्हें आने दिया जाए । इससे हम सहमत नहीं हैं ।

डा० कर्ण सिंह (उधमपुर) जो आना चाहेंगे उन्हें आने नहीं देंगे ?

श्री अटल बिहारी वाजपेयी : बड़ी संख्या में अगर बंगला देश में लोग आते हैं तो फिर बंगला देश सरकार से यह नहीं कह सकते कि उन के साथ वह अच्छा व्यवहार करे और बंगला देश में रखने की जिम्मेदारी उन की है । आप अगर आने देना चाहें तो अपने दरवाजे खोल दीजिए, मगर फिर बंगला देश सरकार को इस बात के लिए प्रेरित करना, उस को मजबूर करना कि वह अल्पसंख्यकों के साथ न्याय करे, उन की देखभाल करे और उन की जान माल और इज्जत की सुरक्षा करे, यह कहां तक ठीक होगा । जो वैध दस्तावेज ले कर आते हैं उन की बात और है । जो राजनीतिक शरण के लिए आते हैं, उन का प्रश्न भी अलग है । इन का कहना है कि जो सीमा है, उस पर जब जो आए, उसे तब भारत आने दिया जाय ।

श्री कंवर लाल गुप्त : मैंने यह नहीं कहा है । जो मारपीट होने पर लोग आते हैं और बड़ी तादाद में आते हैं और वहां रह नहीं सकते, उन के लिये क्या आप करेंगे ?

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मैं आंकड़े दे चुका हूं ।

श्री कंवर लाल गुप्त आंकड़े तो गलत हैं ।

श्री अटल बिहारी वाजपेयी: यह तो बड़ी मुश्किल बात है । आंकड़े अगर गलत हैं, तो आप के निष्कर्ष गलत हैं, मेरे निष्कर्ष गलत हैं और यह बहस ही गलत है । किसी न किसी पर तो भरोसा करना ही पड़ेगा ।

डा० कर्ण सिंह : आप लोगों के आने की बात कह रहे थे ।

श्री अटल बिहारी वाजपेयी : डा० कर्ण सिंह यहां पर बैठे हुए हैं । मैं उन से कहना चाहता हूं कि केवल बंगला देश की सीमा का ही सवाल नहीं है । काश्मीर में पाकिस्तान की सीमा लगी हुई है । जो वहां आना चाहते हैं तो क्या आप उन्हें आने देंगे । जरा जवाब दीजिए ।

डा० कर्ण सिंह : जब मैं विदेश मंत्री बनूंगा, तब जवाब दूंगा ।

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मैं भगवान से प्रार्थना करता हूं कि डाक्टर साहब की कामना जल्दी पूरी हो ।

एक माननीय सदस्य : इधर आ कर के ।

श्री अटल बिहारी वाजपेयी : और नही तो कैसे पूरी होगी । (व्यवधान) . . हम उधर बहुत रहे हैं । बडी मुश्किल से तो इधर आए हैं ।

जो दस्तावेज ले कर आते है, उन के आने पर कोई रोक नही है, मगर उन मे भी जैसा वक्तव्य मे कहा गया है, लोग वापस नही जाते है । सीमा बहुत बडी हैं और चोरी छिपे भी लोग आते है । उन को रोकने की भी कोशिश हो रही है, लेकिन बोर्डर सेक्यूरिटी फोर्स को जोर जबर्दस्ती करने का आदेश नही दिया गया है। चेक पोस्ट बनी हुई है, वे देखती है कि उन्हे अनुमति है या नही । अगर नही है तो वे वापस जायेंगे और अनुमति लेकर आयेंगे ।

17 hrs

श्री विजय कुमार मल्होत्रा : किस मे लेकर आयेंगे, वहा तो उन्हे मारा जा रहा है ।

श्री अटल बिहारी वाजपेयी : अब आप कहेंगे कि आकडे सही नही हैं । आखिर बगला देश से जो लोग आते है वे पश्चिम बगाल मे आते है, जहा हमारी सरकार नही है, अन्य दल की सरकार है । उससे भी हम आकडे मागते है।

एक माननीय सदस्य : वे पोलिटिक्स करते है ।

श्री अटल बिहारी वाजपेयी : जितना सच है, उसको उतना ही देखें । भारत सरकार ने अल्पसख्यको के बारे मे बगला देश सरकार से चिन्ता व्यक्त की है । अगर फिर भी स्थिति बिगडती है तो उसके अनुसार कदम उठाये जायेंगे । अगर प्रभावी कदम उठाने के लिए भी विवश होना पडा तो उस पर भी सरकार सोचेगी । लेकिन इस सम्बन्ध मे बढा-चढा कर बाते करना यह सही नही है ।

अब कवरलाल गुप्त ने कहा कि एक ससदीय प्रतिनिधि मण्डल बगला देश को भेजा जाए । यह तो आप निर्णय कर सकते हैं, मेरा निवेदन है कि यह मैं नही कर सकता हू ।

श्री कंवरलाल गुप्त : उपाध्यक्ष महोदय मैंने कहा था कि क्या आप बंगला देश सरकार को लिखेंगे कि यह सरकार डिस्प्लेजर शो करती है । दूसरी बात मैंने बरनाला साहब के बारे मे कही थी । तीसरी बात मैने पूछी थी कि क्या बगला देश सरकार ने आपको यह विश्वास दिलाया है कि वहा अल्पसख्यको की सिक्यो-रिटी रहेगी और इस सम्बन्ध मे उन्होने कोई कदम उठाये है ? ये तीन सवाल मैंने पूछे थे जिसके जवाब नही आये है ।

श्री अटल बिहारी वाजपेयी : यह मै कह चुका हू कि हमने बगला देश मे चिता व्यक्त की है और उन्होने आश्वासन दिया है कि वहा अल्पसख्यको की सुरक्षा रहेगी । अब चिता व्यक्त कर दी गयी है। वे कहते है कि डिस्प्लेजर व्यक्त किया गया है या नही । मुझे क्षमा करे कि सरकार का काम करने का अपना ढग होता है । मैं नही जानता कि चिता व्यक्त करने का मतलब क्या है और डिस्प्लेजर व्यक्त करने का मतलब क्या है । चिन्ता व्यक्त करना देश का हित करने वाली बात है जो हमने प्रकट की है । सरकार ने यह ठीक समझा और यह किया (व्यवधान) ।

श्री कंवरलाल गुप्त : उन्होने इस सम्बन्ध मे कोई स्टैप्स उठाये, यह तो बताइये इस विषय में उन्होने क्या क्या पग उठाये है ? उन्होने आपके प्रोटेस्ट पर भी कोई कदम नही उठाया है ।

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मैं कई कदम बता सकता हू लेकिन इससे आपका पक्ष कमजोर होगा और फिर मै बगला देश की नीति पर प्रकाश डालने के लिए भी नही खडा हू । बरनाला साहब प्रधान मत्री की एक चिट्ठी ले कर गये थे

[श्री अटल बिहारी वाजपेयी]

कि अब फरक्का का समझौता हो रहा है, इससे दोनो देशो के सम्बन्ध सुधरेंगे । जब सम्बन्ध सुधरेंगे तो अल्पसख्यको के सवाल पर भी इसका असर होगा ।

SHRI P. K KODIYAN (Adoor) The running thread in the statement presented by the hon Minister of State, Shri Kundu, is, I should say the Government of India's anxiety, rather over-anxiety, about the serious implications for Indo Bangla Desh relations and for maintaining harmony and peace in the two countries Because of this over-anxiety, they have, I should say, gone out of their way and shirked their responsibility of honouring the assurance given to the freedom fighters of Bangla Desh who had sought political refuge in our country I am surprised to see that the hon Minister has taken a purely technical stand by saying in the last paragraph of his statement that hon Members will appreciate that treatment to be meted out to these Bangladeshi nationals by the Bangladesh Government falls within their domestic jurisdiction and India cannot but follow a policy of non-interference in this regard ' Nobody in this House would suggest that India should abandon the policy of non interference and also the policy of non alignment and immediately take military action or any other action resulting in direct intervention No Member has suggested that But it is our responsibility keeping in view the glorious tradition of our country the heritage of our national freedom struggle that we the people as the well the Government of India, raise our voice in support of human freedom and also take whatever steps possible to mitigate the sufferings of the people here Now, I am not at all convinced with the reply given by hon Minister of External Affairs, Shri Vajpayee when he said that no political refugee had been pushed back to Bangladesh I do not believe it at all May be in his position, he finds it difficult to state the facts I have with me some reports from Bangladesh papers You know, there the papers are Government controlled papers Here it says

"Dainik Bangal (May 27) Quotes its correspondent in Mymensingh to say that four persons were handed to Bangladesh by the BSF in Kalmakanda police station area

Holiday (May 29) Already 517 fugitives have surrendered to the Bangladesh authorities since May 18—the day which may be taken as the starting point of the process of implementation of the understanding .

What happened at Bhavanipur (liquidation of a guerilla camp) under the Durgapur police station '

It may be the enclave to which Prof Samar Guha has made a reference

' of Mymensingh district on May 24 amply demonstrated that the two governments are quietly working out the understanding

Neither of the governments is making any fanfare about these developments for understandable reasons the official position being that the fugitives surrender to the Bangladesh authorities on their own '

From this it is clear that the political refugees had been pushed back My own information is that about a thousand freedom fighters had either been pushed back or handed over by the BSF I was told that in the area where they were residing electricity was cut off, even water was not provided to them Of course, they went on their own when conditions became so intolerable They must have been forced to surrender

On August 15 1977 a number of Members of Parliament of this House and the other House had issued a

statement. I am quoting only a part of it. It says:

> "What has caused us great shock is the report based on documentary information that out of 168 political refugees who gave a joint application for granting political asylum in India, as many as 160 were caught and handed over to Zia's government."

This is what has happened on the border. I want to ask the hon. Minister as to how long he will continue to mislead the people of India by giving all these false statements.

It is not a question of creating difficulties in the relationship between the two countries. I do not agree at all with Shri Vijay Kumar Malhotra who said that the problem of minorities has to be taken into account. Of course their interests have also to be considered But he went to the extent of saying that the Bangladesh Government will have to be forced to surrender a part of their territory in order to accommodate the refugees coming from that country I do not agree with that. I do not see the problem as the problem between India which is a Hindu dominated country and Bangladesh which is a Muslim-dominated country. It is not a problem between Hindus and Muslims. It is a problem of human rights; it is a problem of democratic rights; it is a problem of freedom to live in one's own way. It is a problem of saving democracy in that part of the world.

I want to put some simple questions to the hon. Minister and, I hope, he will not evade them. Some negotiations had taken place and some understanding has been reached between the two countries in order to reduce the tension on the border. I want to know whether the Bangladesh Government has given any assurance that as regards the political refugees who return to Bangladesh, whether they are pushed back or they return on their own, their interests will be protected, that they will be treated as other citizens of Bangladesh and that they will not be punished in any way.

Secondly, the hon. Minister had said that about the political refugees, whoever asks for political asylum, India is prepared to give asylum and India has given asylum. I want to ask the hon. Minister how many Bangladesh citizens have asked for political asylum, how many have been given political asylum and how many have been refused political asylum and what has happened to those Bangladesh citizens who have been refused political asylum, whether they returned on their own or they were forced to return.

SHRI ATAL BIHARI VAJPAYEE: I would like to give a simple answer to the simple question Sir, after the military coup in Bangladesh in 1975, a large number of people crossed the border, they came to West Bengal; some of them established camps just on the border. When the Janata Government came to office, we decided that we would not allow any camps on the border. The people concerned were given a choice either to go back to Bangladesh or to shift away from the border inside India. Many persons decided to go back. I have already denied and I will repeat my denial that nobody was pushed back into Bangladesh against his wishes. So, there is no question of having a deal with Bangladesh on this issue. Neither any assurance were sought nor any *assurances were given* Those who came, who were in India, we dealt with them by putting before them two alternatives either to go back to Bangladesh or to shift from the border. The Member asked as to how many citizens have asked for political asylum? I am sorry I do not have that figure with me just now. If the hon. Member takes the trouble of tabling a separate question, I will try to collect the information.